

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH- II  
KOLKATA**

**I.A(I.B.C)/1276(KB)2022**

**In**

**Company Petition (IB) No. 164 of 2021**

**In the matter of:**

An application under Section 95(1) of the Insolvency and Bankruptcy Code, 2016, read with [Rule 7 (2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

**In the matter of:**

UCO Bank

...FINANCIAL CREDITOR

Versus

Mr. Rajesh Pandey

...DEFENDANT/PERSONAL GUARANTOR

Versus

Mr. Jitendra Patnaik

...RESOLUTION PROFESSIONAL/APPLICANT

Date of Pronouncement of Order:

**Appearances (via video conferencing/physically):**

Mr. Santosh Kr. Ray, Adv. ] For the Financial Creditor

Ms. Rituparna Sanyal, Adv. ]

Ms. Swastika Sengupta, Adv. ]

Ms. Manju Bhuteria ] For the Personal Guarantor

Ms. Shreya Choudhary, Adv. ]

**FOR CLARIFICATION**

1. While preparing the order it was noted that Resolution Professional has been appointed but no report has been furnished.

2. Hence, it is put back on board.
3. Matter to be appear on **24<sup>th</sup> May, 2024.**

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**

SG, Steno